(c) Nil. If at any stage, any expenditure is to be incurred on the diverted route, it will be borne entirely by the Kangra Zila Parishad.

SHBI A. M. TARIQ: Is it a fact that the Home Minister received a representation? When a person sends a representation to the Home Minister, does it mean that it is a representation to the Government, and, if so, whether the representation has been passed on by the Home Minister to the said Ministry?

SHRI S. D. MISRA: I do not know if any representation was received by the Home Minister. As I said, a representation by a Member of this House was received by the Ministry of Community Development and a representation from one Mr. Sharma of that village, Jawali, was received by the State Government. These were the two representations received.

SHRI A. M. TARIQ: Is it a fact that the road was hardly diverted two years back? What are the reasons now to redivert this road from the bazar?

SHRI S. D. MISRA: From the information that has been given to us by the Punjab Government it is clear that this diversion was made because it passed through a congested area, a bazar area, and there was a representation from the people of the said village that this diversion should be made so that the road passed through some other open area. Therefore, the State Government examined this matter and the diversion was made.

SHRI A. M. TARIQ: Is it a fact that some of the people have represented that cultivable land is coming under this new scheme? If so, what action is being taken for those people whose cultivable land is coming under this scheme?

MR. CHAIRMAN: I am afraid the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DISOBEYANCE OF AIRPORT INSTRUC-TIONS

*358. SHRI ABDUL GHANI: Will the Minister of TRANSPORT be pleased to state:

(a) whether any Indian or foreign flight disobeyed the air traffic control instructions of the authorities of any Airport and flouted the rules during the last two years; and

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(b) if so, when, where and at what time, and what immediate steps were taken by the authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT (SHRI AHMED MOHIUDDIN): (a) and (b). I lay a statement on the Table of the Sabha giving the requisite information.

STATEMENT

There had been only three instances during the past two years of deliberate flouting of Air Traffic Control instructions. Their details are as follows: —

(1) A Saab Safir aircraft VT-CZS piloted by Mr. G. L. Terry, an American national, landed at Vellore aerodrome on the morning of 30th December, 1962, against the instructions that the aircraft should not land at the aerodrome as it was unserviceable. In his explanation the pilot stated that he landed at Vellore because the patient being carried in the aircraft was very seriously ill needing immediate medical attention. No action was, therefore, taken against the pilot

(2) A Cessna aircraft bearing German Registration Marks D-EDLT belonging to Mr. Gaunther Eheinm of West Germany, carrying two German passengers, was cleared to land at Palam from Lahore. The aircraft landed at Amritsar instead of Palam on the 5th April, 1963. The aircraft was then cleared for Palam where it landed on the same day. On 12th April, 19C3 the aircraft was cleared at Jaipur for Ahmedabad en route to Karachi but it proceeded direct to Karachi without landing at Ahmedabad where it was to be checked by the Customs and Immigration authorities. The matter has been taken up with the Federal Republic of Germany through diplomatic channels.

(3) On the 26th September, 1963, one Mr. Daniel Walcott (Jr.), an American national, flew his aircraft from Safdarjung airport without Air Traffic Control clearance in spite of the orders restraining him from such action. This matter has also been taken up with U.S. authorities through diplomatic channels.

FIXATION OF EXPORT PRICE OF SUGAR

*359. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether there is any proposal under consideration by Government for fixing export price of sugar in the fore.'gn market;

(b) if so, what are the full details of the proposal; and

(c) when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) to (c). Sugar has been sold for export on price fixing basis linked to London daily price and Contract No. 7 Spot Quotations of New York Coffee and Sugar Exchange Inc.

OPENING OF TELEPHONE EXCHANGE AT TATANAGAR-SUNDERNAGAR

•362. SHRI J. K. P. NARAYAN SINGH: Will the Minister of LAW be pleased to state:

(a) whether the opening of a telephone exchange at Tatanagar-Sun-

dernagar (Manbhum-Bihar) has been provided for in the Third Five Yeax Plan; and

to Questions

(b) if *so*, when the project is likely to be taken up?

THE DEPUTY MINISTER M THB DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) No.

(b) Does not arise.

REPORT ON LINKING RIVER NARMADA WITH YAMUNA

*366. SHRI NIRANJAN **SINGH:** Will the Minister of TRANSPORT be pleased to state:

(a) whether the preliminary report on linking the river Narmada with the Yamuna has been finalized; and

(b) if not, when is it likely to be finalised?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT (SHRI RAJ BAHADUR): (a) No, Sir.

(b) The Central Water and Power Commission, who have conducted the necessary toposheet studies, expect to finalise their report shortly.

NEW RAILWAY LINES IN CHANDA DISTRICT

*367. SHRI B. D. KHOBARAGADE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Maharashtra have made any representation for construction of new railway lines in Chanda District, and for conversion of metre gauge railway from Manmad to Hyderabad into broad gauge railway; and

Ob) if *so*, what is the decision taken by the Central Government in this respect?